

37

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 237 of 2017 in CP(CAA) 78/NCLT/AHM/2017  
With CA(CAA) No. 42/NCLT/AHM/2017**

Coram:

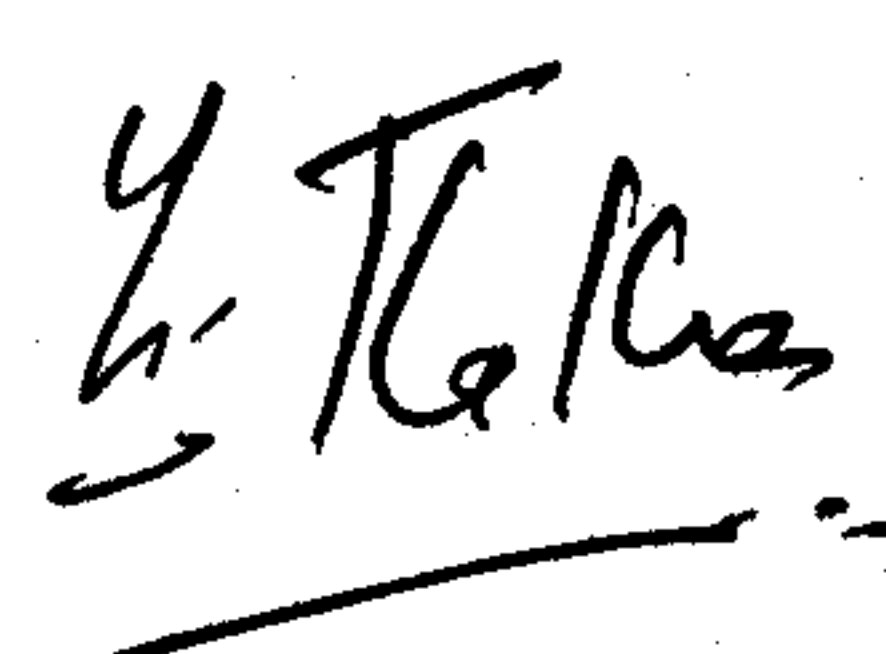
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Navdurga Voyage Pvt. Ltd.

Section of the Companies Act: Sections 230-232 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	Yuvraj Thakore	Advocate	Applicant	
2.	For D.N. Raval.			

**ORDER**

Learned Advocate Ms. Dharmistha Raval with Learned Advocate Mr. Yuvraj Thakore present for Applicant.


Heard arguments of Learned Counsel for Applicant.

This application is filed to condoned the delay of 9 days in filing the petition.

The reason stated is the director is not in town. It is a sufficient reason.

Hence, the delay is condoned.

Application is allowed.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.